

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Excise Appeal No.1961 of 2007-Single Member

(Arising out of Order-in-Appeal No.52-54/CE/APPL/NOIDA/07 dated 24/05/2007 passed by Commissioner (Appeals) Customs & Central Excise, Noida)

Shri Mangey Ram, Owner of the TruckAppellant

VERSUS

Commissioner of Customs &

Central Excise, Noida

....Respondent

APPEARANCE:

Shri Vinayak Kohli, Advocate for the Appellant

Shri Mohd. Altaf, Authorised Representative for the Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

Date of Hearing : 13 May, 2019
Date of Pronouncement : 27 June, 2019

The Appeal allowed. For order, see order of date in Excise Appeal No.1959 of 2007.

**Sd/-
(Archana Wadhwa)
Member (Judicial)**

Lks